## CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, DELHI

O.A.No. 652/93 T.A. No. 198

DATE OF DECISION 23-3-1994

Mr. P.H. Pathak

Versus

Union of India and Others

Petitioner

Advocate for the Petitioner (s)

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM.

The Hon'ble Mr. N.B. Patel

Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy

Member (A)

- 1. Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2. To be referred to the Reporter or not ?
- 3. Whether their Lordships wish to see the fair copy of the Judgment ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Vyas Hiteshkumar Chandulal,

Ashish Society, At Post: Santhali, Ta. Jasdan, Dist.: Rajkot

Applicant

Advocate Mr.P.H.Pathak

versus

- Union of India, notice to be served through Chief Postmaster General, Khanpur, ·Ahmedabad.
- 2. Superintendent of Post Office, Gondal Division, Gondal.

Respondents

Advocate

Mr.Akil Kureshi

## ORAL JUDGMENT

O.A.652 of 1993

Date: 23-3-94

Per Hon ble Shri .N.B.Patel Vice Chairman

The reply discloses that the applicant's appointment was purely ad hoc till a regularly selected person was available. It is also clear that regular selection process was held and at the said process the applicant was also

and

considered he was not selected but somebody else was selected. The applicant has therefore, no case.

O.A. rejected. No order as to costs.

( K.Ramamoorthy ) Member (A) ( N.B.Patel ) Vice Chairman

\*\*AS\*\*